

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1695
TO BE ANSWERED ON 10TH DECEMBER, 2024**

REGULATION OF E-PHARMACIES

1695: SHRI S NIRANJAN REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the regulations currently governing the online sale of medicines by e-pharmacies and the details thereof;
- (b) whether Government makes a regulatory distinction between the different models of online pharmacies and the details thereof; and
- (c) the status of the draft policy on the online sale of medicines and the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): In order to regulate the online sale of medicines comprehensively, the Government had published draft Rules vide G.S.R. 817 (E) dated 28.08.2018 for amendment to the Drugs and Cosmetics Rules, 1945 for incorporating provisions relating to regulation of sale and distribution of drugs through e-pharmacy.

The draft Rules contain provisions for registration of e-pharmacy, periodic inspection of e-pharmacy, procedure for distribution or sale of drugs through e-pharmacy, prohibition of advertisement of drugs through e-pharmacy, complaint redressal mechanism, monitoring of e-pharmacy, etc.
